

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 947
TO BE ANSWERED ON 29.07.2024**

NON-PAYMENT OF MINIMUM WAGES IN PUBLIC AND PRIVATE SECTOR

†947. SHRI RAM SHIROMANI VERMA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has received complaints regarding non-payment of Minimum Wages on time to the labourers in several companies of Public and Private sector during the last three years and the current year;**
- (b) if so, the details thereof, State-wise and year-wise; and**
- (c) the details of action taken by the Government against the said companies?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) & (b): The details regarding number of claim cases filed and decided in the Central sphere under the Minimum Wages Act, 1948 during the last three years and the current year are annexed.

(c): Both the Central and the State Governments are appropriate Governments to enforce the provisions of the Minimum Wages Act, 1948, including the provisions relating to non-payment of wages/minimum wages, in their respective jurisdictions. In the Central sphere the enforcement is done through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM) and the compliance in the State Sphere is ensured through the State Enforcement Machinery. The designated inspecting officers conduct regular inspections and in the event of detection of any case of non-payment or underpayment of wages/minimum wages, they direct the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions prescribed under sections 17A and 20 of the Payment of Wages Act, 1936 and section 22 of the Minimum Wages Act, 1948, are taken recourse to.

Annexure referred to in reply to part (a) & (b) of Lok Sabha un-starred question no. 947 for 29.07.2024 regarding Non-payment of Minimum Wages in Public and Private Sector.

Claim cases under Minimum Wages Act, 1948

| YEAR | CLAIMS FILED UNDER MINIMUM WAGES ACT, 1948 | | | |
|-----------------------------|--|---------|------------------|---------------------------------|
| | FILED | DECIDED | AWARDED (Rs.) | NO. OF WORKERS BENEFITTED |
| (1) | (2) | (3) | (4) | (5) |
| 2021-22 | 5297 | 2102 | 17,77,22,490/- | 7487 |
| 2022-23 | 3044 | 2981 | 32,80,07,597/- | 14757 |
| 2023-24 | 3852 | 2159 | 1,09,38,73,447/- | 11005 |
| 2024-25 (upto May, 2024) | 1912 | 244 | 4,51,51,221/- | 2066 |
